

(b) if so, the details thereof;

(c) whether Government has any proposal to allocate coal blocks that are situated in the neighbouring States in order to ensure the supply of coal and continuous power supply;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) Under the provisions of Mines and Minerals (Development and Regulation) Act, 1957 and Coal Mines (Special Provisions) Act, 2015, no coal block is identified and located in the State of Andhra Pradesh.

(c) to (e) Under the provisions of MMDR Act, 01 coal block viz. Sarapal Nuapara located in the State of Odisha has been allotted to M/s. Andhra Pradesh Power Generation Corporation (APGENCO) for power end use. Under the provisions of CMSP Act, 02 coal mines namely Madanpur South located in the State of Chhattisgarh and Suliyari located in the State of Madhya Pradesh have been allocated to Andhra Pradesh Mineral Development Corporation Limited for sale of coal.

Easing of rules for auction of coal blocks

807. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of COAL be pleased to state:

(a) whether there are any plans before Government to ease rules governing commercial coal auctions to attract coal bidders;

(b) if so, the details thereof;

(c) whether eased rules are going to be implemented in this year's coal block auctions; and

(d) if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (d) There are no plans to further amend Rules governing commercial coal auctions. The required amendments in the concerned Rules for commercial coal mining have already been notified and coal block auctions for commercial mining are presently underway as per Rules already amended.